

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/410/ (IB)/2017

NAME OF THE PETITIONER(S)

: LILLY MARITIME PVT LTD

NAME OF THE RESPONDENT(S)

: MEKA DREDGING CO PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. P. R. VANDANA FOY ANIRUDH KRISHWAW

COUNSEL FOR RESPONDENT

Sth

2. R.Sahana

far Giridhana Rap

For the Petitioner ORDER

Selver

Counsel representing both the parties are present. Counsel for respondent stated that the parties are making efforts to settle the matter between the parties and the proposal sent by the respondent is under consideration. Counsel for petitioner prayed time for seeking instructions in this regard. Considering the request of both the counsel, time is enlarged as there is a representation that the matter is likely to be settled. In case the settlement fails, both the counsel are directed to submit their arguments. Put up on 20.11.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)